

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 86/Rules/DHC

Dated: 15.10.2025

In exercise of the powers conferred by Section 7 of Delhi High Court Act, 1966 (Act 26 of 1966) read with Article 225 of the Constitution of India, Clause 27 of the Letters Patent and all other powers enabling it in this behalf, the High Court of Delhi, hereby substitutes the existing Part F of Chapter 1 of Volume V of Delhi High Court Rules & Orders, by the following new Part F :-

Part F PROCESSES ISSUED BY THE HIGH COURT IN THE EXERCISE OF ITS JURISDICTION

The following rules have been made by the High Court under clause 27 of the Letters Patent constituting the High Court, for regulating the payment of process fee for processes issued by the Court in exercise of its jurisdiction—

- 1. Amount and time for payment of process fee** —(a) Process fees, in a sum to be determined, shall be collected one time from the petitioner/ appellant/ applicant at the time of institution of the petition/ appeal/ application, irrespective of the number of respondents/ defendants/ opposite parties. Process fee, in a sum to be determined, shall be collected one time from the respondent/ opposite party at the time of filing the reply/ counter affidavit/ response.
(b) In case a party is burdened with payment of expenses towards publication, beat of drums, affixation, commission etc. the same shall be forthwith deposited and no later than seven days of the date of the order.
(c) The process fee payable shall be notified by the High Court of Delhi.
- 2. Action on default**— If proof of deposit of one-time process fee does not accompany the petition/ reply/ application, the same shall be considered defective and non-compliant and returned for removal for defects in accordance with extant Rules.

NOTE: THESE AMENDMENTS SHALL COME INTO FORCE FROM THE DATE OF THEIR PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT

Sd/-

**(ARUN BHARDWAJ)
REGISTRAR GENERAL**